

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †718
ANSWERED ON 06.02.2020

INCLUSION OF THE SUBJECT OF WATER IN CONCURRENT LIST

†718. SHRI ASHOK MAHADEORAO NETE

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Union Government has started a campaign to include the subject of water in the Concurrent List of the Indian Constitution and if so, the details thereof;
- (b) whether need of its inclusion in the Concurrent List is being felt considering the fact that the power to make a legislation in this regard is given to the Union Government under the Constitution; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RATTAN LAL KATARIA)

(a) to (c) The issue of including water in the concurrent list has been under discussion at various fora. The proposal to bring water in the Union / Concurrent list has earlier been examined by the two Commissions on Centre State Relations chaired by Justice R.S. Sarkaria and Justice M.M. Punchhi respectively. The said proposal did not find favour with either of the two Commissions.
